

coordinating our activities with those of the Archaeological Department and it is hoped that with its cooperation and coordination it will be possible for us to have all facilities created. The ITDC is also proposing to take up the management of these hotels. For the information of the honourable Member I may say that the Minister of Tourism had a long discussion about all these things including the Nagarjunasagar museum and canteens.

श्री एन० पी० चौधरी : मैं माननीय मंत्री महोदया से यह जानना चाहूंगा कि क्या उनका ध्यान कमी जयलपुर स्थित भेड़ा घाट की ओर गया है जहां नर्मदा नदी संगमरमरी चट्टानों में से गुजरती हुई अतिथीय दृश्य उपस्थित करती है ? यदि गया है तो उसके विकास के लिए क्या योजनाएं हैं ?

डा० (श्रीमती) सरोजिनी महिषी : ध्यान तो गया है। कई माननीय सदस्यों ने उस ओर ध्यान खींचा है, लेकिन राज्य सरकारों को भी कुछ करना पड़ना है पर्यटन की सुविधाएं देने के लिये।

THIRD PAY COMMISSION REPORT

*325. CHAUDHARY A. MOHAMMAD! :
SHRI CHITTA BASU :

Will the Minister of FINANCE; वित्त मंत्री be pleased to state :

(a) whether it is a fact that the Third Pay Commission has submitted an interim report to Government; and

(b) if so, the details thereof and the time by when the final report is likely to be submitted by the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/ वित्त मंत्रालय में राज्य मंत्री (SHRI K. R. GANESH) : (a) Yes, Sir. The Pay Commission submitted their Interim Report in September 1970. Copies of the Report were laid on the Table of the Rajya Sabha on 10th November, 1970.

(b) The question was actually asked on the floor of the House by Chaudhary A. Mohammad.

(b) In brief, the Commission had recommended the grant of interim relief to Central Government employees drawing pay upto Rs. 1250 P.M. at rates ranging from Rs. 15 to Rs. 45 P.M. with effect from 1-3-1970. This benefit is admissible to all regular Government employees and work-charged staff who are eligible for dearness allowance but not to casual employees and stall paid from contingencies. The recommendations were accepted *in totu* by Government and necessary orders issued on 30th September 1970.

The Commission are now in the process of holding discussions with the representatives of employees' associations/unions and this is expected to continue for quite sometime in view of the large number of unions involved. It is not possible at this stage to indicate precisely when the final report of the Commission is likely to become ready. The Commission have been asked to submit their recommendations as soon as practicable.

چودھری اے۔ محمد : جو پبلک انڈرٹیکینگس میں ان کے ووکرس کو یہ انٹیمڈ ریٹیف ملا ہے یا نہیں آرڈر آگر ملا ہے تو کتنے ووکرس کو ملا ہے ؟

[चौधरी ए० मोहम्मद : जो पब्लिक अंडरटेकिंग्स में उनके वर्कर्स को यह इंटरिम रिपोर्ट मिला है या नहीं और अगर मिला है, तो कितने वर्कर्स को मिला है ?]

SHRI K. R. GANESH : As far as public undertakings are concerned, their service conditions and allowances and all that are regulated according to the bipartite agreements and various Wage Board awards that they have got.

SHRI CHITTA BASU : It has been made clear by the statement of the honourable Minister that the interim report of the Third Pay Commission has been accepted by the Government and that by a Governmental Order it has been given effect to.

[] Hindi transliteration.

Now, may I know from the honourable Minister whether it is not a fact that the interim relief has not been calculated on the basis of the arguments or the memoranda given by the Central Government Employees' Associations who demanded Rs. 70 as the minimum interim relief to be given pending the final decision on the subject? In this connection may I also know whether it is not a fact that the Central Government employees have not accepted the recommendation of the Third Pay Commission, particularly in relation to the interim relief? In view of this will the honourable Minister tell us why the Government of India did not accept the suggestion being given by the Central Government employees to settle the matter by a bilateral discussion as in the case of other industries like banks, steel, etc.?

MR. CHAIRMAN : Not at all. You put short questions. Otherwise we cannot do more than two questions. I am making an appeal to all the Members to put short questions.

SHRI CHITTA BASU : Now there has been an increase in the cost of living index, which has risen to 225. Will the honourable Minister say whether there will be revision of dearness allowance in terms of the report of the Gajendragadkar Commission and also in terms of the agreement which has been entered into by the Central Government with their employees?

SHRI K. R. GANESH : In answer to the first question, I might say that the Government, having appointed a Pay Commission, accepted their recommendations *in toto*. In answer to the second question, the Pay Commission itself has said that there will be a review of the interim relief, or whatever relief the employees are entitled to, only when the annual, twelve monthly average price index reaches 228 and not 225.

SHRI BALACHANDRA MENON : In view of the fact that the present cost of living index reached 225 even in February—

by this time it would have reached 228 which has been suggested by the Third Pay Commission as the basis for further revision—will the Government take it up immediately and seriously?

SHRI CHITTA BASU : For your information, I might say that when there is a difference of opinion regarding the recommendation of a statutory body, the Government's duty has always been to have bilateral discussion and settle the matter . . .

MR. CHAIRMAN : Kindly put your question.

SHRI CHITTA BASU : My question is this : Will the Government, even at this late stage, settle the issue through bilateral discussion with the representatives of the Central Government employees?

MR. CHAIRMAN : The question is very clear.

SHRI CHITTA BASU : My second point is . . .

MR. CHAIRMAN : Not too many questions at a time.

SHRI CHITTA BASU : This is the second point in the first question.

MR. CHAIRMAN : There are other Members for whom you have probably no regard. Put your question.

SHRI CHITTA BASU : Dearness allowance was given to the Central Government employees in September 1968 on the basis of twelve-monthly index figure which stood at 215 . . .

MR. CHAIRMAN : Your question is very long.

SHRI CHITTA BASU : Let me explain my question.

MR. CHAIRMAN : There are others who have also the right to put questions.

SHRI CHITTA BASU : You are unnecessarily interrupting me.

SHRI K. R. GANESH : When the annual twelve monthly average price index reaches 228, the matter will be considered by the Government.

SHRI GODEY MURAHARI : I would like to know whether the final report will take into consideration the objections raised by the Central Government associations and also whether it would give due consideration to the objections that these associations have raised with regard to interim relief. While the Government have accepted the interim report *in toto*, will they also revise the interim relief in the light of these objections made by these associations when the final report is made?

SHRI K. R. GANESH : The Pay Commission is discussing with the various representatives of Central Government employees and other unions and connected groups. It is for the Pay Commission to decide whether they should amend their interim report on the basis of suggestions received. The Pay Commission will have 10 take a decision.

SHRI D. THENGARI : All sections of Government employees have expressed dissatisfaction over the quantum of interim relief granted. Secondly, the cost of living index has recorded a rise of more than 10 points in the meanwhile. Thirdly, Sir, the respected President has made an appeal . . .

MR. CHAIRMAN : Now, please do not mention the name of the President.

SHRI D. THENGARI : Sir, I am putting it very shortly . . .

(Interruptions)

श्री राजनारायण : क्यों ? श्रीमान्, एक व्यवस्था का सवाल है। क्या प्रेसिडेंट का नाम भी नहीं ले ? एक बात भी प्रेसिडेंट की नहीं कहें ? इस तरह बीच में न बोलें। प्रेसिडेंट को कहिए कि बाहर न बोला करें। प्रेसिडेंट का बराबर रेफरेंस किया जाता है।

MR. CHAIRMAN : No, please.

SHRI BHUPESH GUPTA : Sir, on a point of order. I know what you have in mind. You have in mind the Rules of the House. Now, the conduct of the President we cannot discuss without a substantive motion. But insofar as the President makes a statement, can't we not refer to that at all? Now, this is a misconception of the Rule. The Rule is there in order to prevent a Member from discussing the conduct of the President in a negative form . . .

(Interruptions)

MR. CHAIRMAN : No, no, please.

SHRI BHUPESH GUPTA : If that is so, how can you say that? Suppose the President gives a national call. Can't we not refer to that?

MR. CHAIRMAN : All right. Please put your question, Mr. Thengari.

SHRI D. THENGARI : Sir, I am only referring to an appeal made by the President. That is all, Sir.

श्री राजनारायण : अजीब हालत है।

श्री सभापति : आप क्यों ऐसा बोलते हैं ?

श्री राजनारायण : हम चिल्लाते हैं इसलिए कि आप गलत बोलते हैं।

MR. CHAIRMAN : Now, please sit down. Whether my ruling is right or wrong, please sit down.

SHRI RAJNARAIN : Why should I sit down? नहीं, नहीं, ऐसा नहीं हो सकता। कल भी आपने ऐसा कह दिया और आज भी आप कहते हैं। मालूम होता है कि प्रेसिडेंट कोई ऐसी छुईमूई चीज है कि हम यह भी कह देंगे कि प्रेसिडेंट साहब ने हमारी बात का समर्थन किया, तो भी आप फौरन टोक देंगे अनावश्यक ढंग पर।

श्री सभापति : आप बैठ जाइये।

SHRI D. THENGARI : Sir, I am referring only to an appeal made by the President for maintaining industrial peace and increasing productivity. That is the point.

Lastly, Sir, according to the hon. Minister's statement the Pay Commission is going to take quite some time for submitting its final report. In view of all these facts and also the fact that already there exists the Joint Consultative Machinery which would facilitate bipartite talks even regarding the interim relief, why does not the Government utilise the Joint Consultative Machinery for the purpose of bilateral talks so that the question of interim relief can be resolved to the satisfaction of the Government employees?

SHRI K. R. GANESH : Sir, the Government have appointed the Commission and I think the hon. Member would like the work of the Pay Commission to be completed, because it is a high powered Commission and various factors have got to be taken into consideration. The Government has already given about Rs. 106 crores as interim relief. I think there is no harm in waiting for some more time till the deliberations of the Commission are completed.

SHRI KRISHAN KANT : Sir, may I know from the hon. Minister whether, at the time of the Central Government employees strike, there was a correspondence between Shri Dange and the then Home Minister—it was Shri Chavan then—in which he had written that the question of minimum-based

AN HON. MEMBER : It is need-based minimum.

SHRI KRISHAN KANT : . . . that the question of need-based minimum will be considered by the next Pay Commission? In view of this, may I know whether the Government will ask the Third Pay Commission to look into this question and give a recommendation?'

SHRI K. R. GANESH : Sir, all these problems connected with the demands of the employees are being looked into by the Commission.

SHRI PRANAB KUMAR MUKHERJEE : Sir, in view of the fact that the emoluments of the Central Government employees

are lower than that in the private and public sectors, what specifically prevents the Government from fixing the quantum of interim relief after having a bilateral talk with the employees?

SHRI K. R. GANESH : Sir, I have already replied that it is a high-powered body and it is for the Commission.

डा० भाई महावीर : श्रीमन्, मैं यह जानना चाहता हूँ कि क्या सरकार को विदित है कि अनेक सरकारी कर्मचारी जो अवकाश प्राप्त हैं, पेंशनर्स हैं, उन्होंने सरकार से इस बात के लिए आग्रह किया कि इस पे कमिशन के सामने उनके पेंशन का मामला भी विचाराधीन रखा जाए, लेकिन पे कमिशन ने अपने टर्मस् ग्राफ रेफरेंस के बहार होने के कारण उनके इस आवेदन को अपने विचार के लिए नहीं स्वीकार किया ! क्या सरकार उनकी इस मांग को स्वीकार करेगी क्योंकि वे भी सरकारी कर्मचारियों की ही एक श्रेणी हैं जो कुछ समय पूर्व रिटायर हो चुके, तो उनकी मांग में क्या न्यथ है। इसका विचार करने के लिये वह पे कमिशन के टर्मस् ग्राफ रेफरेंस में उचित संशोधन करने का विचार करेगी या नहीं ? अगर नहीं, तो क्यों ?

SHRI K. R. GANESH : Sir, there is no proposal to change the terms of reference of the Pay Commission. As far as the question of pensioners is concerned, the Commission is going to look into the pensionary benefits of the serving employees and when the report is available, on the basis of the recommendation of the Pay Commission all the serving employees of the Government will be considered and then it will consider the question of the retired employees.

DR. BHAI MAHAVIR : Sir, what are the reasons ?

श्री सुन्दर सिंह भंडारी : आन ए पोइन्ट ग्राफ ग्राहंर। यह मिनिस्टर साहब ने जो अभी जवाब दिया है और 25-8-70 को उस समय के मिनिस्टर ग्राफ स्टेट फार फाइनेन्स ने जो लोक सभा में कहा था वह मैं कोट कर रहा हूँ :

"If the Third Pay Commission expressed the opinion that it could not consider the problem of pensioners under the terms of reference already given to it, the Government would make a specific notification to include this question . . ."

यह खान द पलोर आफ द हाऊस श्री विद्याचरण शुक्ल ने 28 मई, 1970 को कहा है। तो उस पलोर आफ द हाऊस में जो स्टेटमेंट दिया गया है सरकार की तरफ से, क्या अब इसमें कोई परिवर्तन करने की जरूरत है ?

डा० भाई महावीर : श्रीमन्, मैंने यह पूछा था कि उनकी मांगों पर विचार करने के लिए क्या कारण है कि . . .

श्री सभापति : आपकी ही मदद करने के लिए उन्होंने कहा।

श्री राजनारायण : श्रीमन्, आप प्रार्थना में कह सकते हैं कि यह लोक सभा की पलोर पर है . . .

श्री सभापति : आप क्यों राय दे रहे हैं ?

श्री राजनारायण : मैं आपकी सहायता कर रहा हूँ।

SHRI K. R. GANESH : I will have to go through the points that the hon. Member has referred to, before I can make any comments.

MR. CHAIRMAN : Mr. Arora.

SHRI ARJUN ARORA : May I know the number of representations that the Government has received from the organisations of Central Government employees regarding the inadequacy of interim relief? Is it not a fact that almost all the organisations, irrespective of their political affiliations, have written to the Government about the inadequacy of interim relief?

Secondly, may I know if the Pay Commission has given the Government any idea as to the time that it will take to complete its labours, because the Pay Commission only last month issued a press note that it does not propose to submit its report in 1971? Has the Government got any idea as to when the final report will be available?

SHRI K. R. GANESH : Sir, it is a fact that a large number of Central Government employees represented to the Government about the inadequacy of interim relief.

I have already answered that. The Government have accepted the recommendations of a high powered body *in toto*, involving an expenditure of about Rs. 106 crores.

As far as the second question is concerned, the Pay Commission has got about 9500 memoranda from various organisations and various interests. Now the Pay Commission is engaged in the task of interviewing all Central Government organisations and various other organisations to enable them to have the facts. The whole mass of record which the Pay Commission has got will have to be sifted and collated and then the Pay Commission will take some time to come to its decisions.

Sir, the Pay Commission has already issued a notification that it will not be possible for them to complete their work and their recommendations by the end of this year.

SHRI ARJUN ARORA : With due respect, I submit that the Minister has not replied to my question as to when the Pay Commission will submit its report. It will not submit its report this year; that I myself said. When will it submit its report? Or the Central Government employees are expected to wait indefinitely for the report?

SHRI Y. B. CHAVAN : This will not be in 1971; this will be sometime in 1972. It was a very obvious thing, I thought. I wish that they do it in the early part of 1972.

श्री राजनारायण : श्रीमन्, मेरा व्यवस्था का प्रश्न है। आपने जब मेरा नाम पुकारा, तो किस नियम के अन्तर्गत श्री अर्जुन अरोड़ा बोलने के लिए खड़े हो गये और आपने उन्हें एलाउ भी कर दिया।

श्री सभापति : मैं यह चाहता था कि वे न बोलें, लेकिन मेरे न चाहने हुए भी वे खड़े हो गये।

श्री राजनारायण : श्रीमन्, हमारा प्रश्न तो उधर चला गया। हम यह पूछ रहे हैं कि उप-सभापति लोक सभा के और डिप्टी चैयरमैन राज्य सभा के, इन लोगों का जो 250 रुपये माहवार महंगाई भत्ता बढ़ाने का जो प्रस्ताव है, यह भी अपने किसी पे कमिशन में आया है

या इसके लिए कोई पार्लियामेन्टरी कमेटी बनाई गई है। यह चीज कहीं से आ गई कि इन लोगों का 250 रुपये भत्ता बढ़ जायेगा। जब कि और लोगों के भत्ते बढ़ाने के संबंध में अनेक प्रकार के प्रतिबन्ध लगा दिये जाते हैं। तो मैं यह जानना चाहता हूँ कि इन लोगों का भत्ता बढ़ाने के लिए कौन सी पार्लियामेन्टरी कमेटी बनाई गई थी या कौन सा पे कमीशन बनाया गया था जिसके कारण लोक सभा के उप-सभापति और राज्य सभा के डिप्टी चैयरमैन का 250 रुपये भत्ता बढ़ा दिया गया है ?

MR. CHAIRMAN : Has it anything to do with the Pay Commission?

SHRI K. R. GANESH : No, Sir.

श्री राजनारायण : आपने कलियं दे दी है श्री जॉम मेहता से पूछ कर ?

MR. CHAIRMAN : I asked the hon. Minister whether it had anything to do with the Pay Commission. The Minister said, "No." Then I said, "No".

SHRI SUNDAR SINGH BHANDARI: The supplementary question is not outside the scope of the main question. Yet, Sir, if you rule it out, it should be of your own accord, not because the Minister says, in reply to your reference to him, that it has nothing to do with the Pay Commission.

MR. CHAIRMAN : I am satisfied that this question does not arise out of the Third Pay Commission, and that is good enough for purposes of my ruling.

श्री राजनारायण : तीसरा पे कमीशन जो बैठा है वह महंगाई भत्ता बढ़ाने के मिलिमिले में और सरकारी कर्मचारियों की तनकवाह संबंधी बातों को महिन्जर रखकर बनाया गया है ताकि उन्हें नीड बेस्ट बेजेज मिल सकें। तो मैं यह जानना चाहता हूँ कि आज कौनसी स्थिति आ गयी है, क्या हमारी आर्थिक स्थिति बढ़ गई है या ऐवरेज इन्कम बढ़ गई है जिसकी वजह से इन लोगों का महंगाई भत्ता 250 रुपये बढ़ा दिया गया है।

श्री शर्जन शरोड़ा : महंगाई बढ़ गई है।

श्री राजनारायण : उप सभापति और डिप्टी चैयरमैन का 250 रुपया बढ़ा दिया गया है।

MR. CHAIRMAN : I have ruled it out of order.

श्री राजनारायण : श्रीमन्, आप अपनी व्यवस्था पर पुनर्विचार करें।

MR. CHAIRMAN : I have given too much time to this question. Last question. Mr. Nagaraja Murthy.

SHRI B. P. NAGARAJA MURTHY : The twelve-monthly average price index has already increased. May I know, Sir, from the hon. Minister whether the Government is going to announce a proportionate increase in dearness allowance in respect of Government employees with effect from the 1st March, 1971?

SHRI K. R. GANESH : I have already answered that unless the price index reaches 228 points there is no question of any increase.

COMMITTEE TO EXAMINE LEAKAGE OF FOREIGN EXCHANGE OWING TO OVER-INVOICING AND UNDER-INVOICING

*326. SHRI CHITTA BASU : त
SHRI PRANAB KUMAR ML-KHER. IEE :

Will the Minister of FINANCE/वित्त मंत्री be pleased to refer to the icph. to Unstarred Question No. 700 given in the Rajya Sabha on the 24th November, 1970 and state :

(a) whether the study team to examine the problem of leakage of foreign exchange owing to over-invoicing and under-invoicing of imports and exports, has since submitted its report; and

(b) if so, what are the essential features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (वित्त मंत्रालय में राज्य मंत्री) (SHRI K. R. GANESH) : (a) and (b) The Study Team has submitted its report very recently. The report covers a

†The question was actually asked on the floor of the House by Shri China Basu.